

In the National Company Law Tribunal, Jaipur

IA No. 10/JPR/2018

IB No. 66/2018

TA No. 74/2018

UNDER SECTION 7 OF IBC, 2016

In the matter of:

M/s Piramal Enterprises Pvt. Ltd

.....Applicant/Petitioners

VS.

Sun Rise Naturopathy and Resort Pvt. Ltd.

.....Respondent

Order delivered on 14.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)


For Petitioner (s) : Shashank Aggarwal, Adv.
Dushant Minocha for IRP

For Respondent(s) : Ajatshatru Mina, Adv.

ORDER

This is an application moved by the Resolution Professional seeking for direction in relation to compliance in furnishing documents and records of the Corporate Debtor. For the respondent Mr. Ajatshatru Mina, Adv. appears and represents that already instructions had been given to the respondents to comply with the provisions of IBC, 2016 as well as to the direction of learned RP. Further learned counsel for the respondent also seeks some time to ascertain the due compliance on the part of the respondent before this Tribunal in this regard.

Taking into consideration, the representation of the learned counsel for the respondent, the matter is adjourned to 20.09.2018 to ascertain compliances.



(R. Varadharajan)
Member (Judicial)